

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of March, 2014 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
4.3.2014 Tuesday At 10:30 A.M.	1.	4/MP/2014	KSEB	Petition for adjudicating the disputes on the Arbitrary denial of Open access on the power tied up with GRIDCO by the constituents in the southern-S2 Region and arbitrary denial of URS power and STOA by SRLDC on apprehended system security concerns violating the prudent utility practices resulting in under utilization of generation and transmission assets. <i>(On admission)</i>
	2.	315/MP/2013	PELPL	Petition for Adjudication of disputes arising out of the Open access approval granted to the petitioner for evacuation of electricity and the terms and conditions of the bulk power transmission agreement dated 24.12.2010. <i>(On admission)</i>
	3.	19/MP/2013	PGCIL	Petition for revocation of license and for vesting of the project in CTU. <i>(For direction)</i>
	4.	20/MP/2013	PGCIL	Petition for revocation of license and for vesting of the project in CTU. <i>(For direction)</i>
	5.	230/GT/2013	NTPC	Approval of tariff of Korba Super Thermal Power Station Stage-I & II, (2100 MW).
	6.	236/GT/2013	NEEPCO	Revision of tariff of Khandong Hydro Power Station (50 MW) of (NEEPCO).
	7.	238/GT/2013	NEEPCO	Revision of tariff of Kopili Hydro Power Station (200MW) of (NEEPCO).
	8.	89/TT/2012	PGCIL	Transmission Tariff for ICTs at Jaipur-South & LILO of 400 KV D/C BaliaLucknow Line at Sohawal- under NRSS.
	9.	94/TT/2012	PGCIL	Transmission tariff for 125 MVAR Bus Reactor and other elements at Rajgarh S/S.
	10.	113/TT/2012	PGCIL	Transmission Tariff of Spare interconnecting transformers (ICTs) for Northern Region.
	11.	82/TT/2012	PGCIL	Determination of transmission Tariff for Assets I: 765 kV Moga-Bhiwani T/L and Assets II: 765 kV Jattikalan-Bhiwani T/L associated with 765 KV system for Central part of Northern Grid Part-I, in NR.
	12.	101/TT/2013	PGCIL	Transmission tariff Baharampur-Bheramara T/L and other elements associated with Interconnection of Electrical Grids of India and Bangladesh.
	13.	164/TT/2013	PGCIL	Transmission tariff from DOCO to 31.03.2014 for Combined Assets for transmission system associated with Augmentation of Transformation capacity (part-1) in NER for tariff block 2009-14.

6.3.2014 Thursday At 10:30 A.M.	1.	221/GT/2013	TPL	Determination of Tariff due to revision of Annual Fixed Charges of Sugen 1147.5 MW Power Plant of Torrent Power Limited.
	2.	244/GT/2013	SJVNL	For approval of Generation tariff of Rampur Hydro Electric Project (412 MW) for the period from anticipated date of COD of first Unit to 31.03.2014.
	3.	226/GT/2013	NTPC	Revision of tariff of Simhadri Super Thermal Power Station Stage-II (2X500MW) for the period from 16.09.2011 to 31.03.2014 after the truing up exercise.
	4.	233/GT/2013	NTPC	Revision of tariff of Farakka Super Thermal Power Station, Stage-I & Stage-II (1600 MW).
	5.	285/2009	NTPC	Approval of tariff of Kawas Gas Power Station (656.2 MW) for the period from 1.4.2009 to 31.3.2014. <i>(In terms of Judgment dated 25.10.2013 in Appeal No. 70 of 2012 of APTEL)</i>
	6.	226/2009	NTPC	Petition for approval of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2009 to 31.3.2014. <i>(In terms of Judgment dated 25.10.2013 in Appeal No. 71 of 2012 of APTEL)</i>
	7.	311/MP/2013	ECEPL	Petition for seeking a direction against the Respondent to construct the associated transmission system for evacuation of power from 2640 MW, Bhavanapadu Thermal Power Project in Srikakulam district of Andhra Pradesh. <i>(On admission)</i>
	8.	I. A. No. 2/2014 in 252/GT/2013	JPPVL	Application for fixation of Provisional Tariff. <i>(I. A. for grant of provisional tariff)</i>
	9.	62/MP/2013	KBUNL	Petition under Section 79 (I) (f) of the Electricity Act, 2003 for adjudication of the disputes between the Kanti Bijlee Utpadan Nigam Limited and Bihar State Power Holding Company Limited.
	10.	64/MP/2013	DVC	In respect of power supply related disputed issue raised by Jharkhand State Electricity Board.
	11.	174/MP/2013	PGCIL	Remove Difficulties of the CERC (Standards of Performance of Inter- State transmission Licensees), Regulations 2012 read with Regulation 24 and 111 of CERC Conduct of Business Regulations, 1999 to relax the performance parameters stated in the CERC (Standards of Performance of Inter -State transmission licensees) Regulations, 2012.
7.3.2014 Friday At 10:30 A.M.	1.	239/2010	APCPL	Petition for approval of Provisional tariff of 400KV D/C Jajjar-Mundka Transmission Line, a dedicated Transmission line of IGSTPP of APCPL for the period from the anticipated commercial operation date 31.8.2010 to 31.3.2014.
	2.	25/TT/2014	PGCIL	Determination of Provisional Transmission Tariff from DOCO to 31.03.2014 for 400 KV Salem Pooling Station-Salem 400KV D/C Quad Line along with new 765/400KV Pooling Station at Salem (initially charged at 400KV) and Bay Extension at Salem 400/220KV existing Substation (Asset I) under Transmission System associated with Common System Associated with Costal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area- Part-B in Southern Region.
	3.	26/TT/2014	PGCIL	Determination of Provisional Transmission tariff (Provisional Tariff) for 500 MVA, 400/220/33 KV ICT-II along with associated bays at Moga S/s (Anticipated DOCO: 01.03.2014) and 500MVA, 400/220/33KV ICT along with associated bays at Ludhiana S/s (Anticipated DOCO: 01.03.2014) under the Augmentation of Transformation capacity in Northern Region-Part-A for Tariff block 2009-14 period Northern Region.

4.	27/TT/2014	PGCIL	Determination of Provisional transmission Tariff from DOCO to 31.03.2014 for A) LILO of N sagar-Gooty 400 KV S/c line at Kurnool (New) substation, (B) Kurnool (New)- Kurnool (APTRANSCO) 400 KV D/C quad line, © Establishment of new 765/400KV substation at Kurnool with 2X1500 MVA transformers (D) Extension of Kurnool (APTRANSCO) substation and (E) 1X240 MVAR bus reactor at Kurnool (new) substation under Transmission system associated with Krishnapatnam Part C1 in SR for tariff block 2009-14.
5.	29/TT/2014	PGCIL	Determination of Provisional Transmission tariff from DOCO to 31.03.2014 for 400 KV Dharmapuri (Salem New)-Somanahalli 400KV D/C Quad Line along with Bay Extension at Dharmapuri (Salem New) and Somanahalli Substations (Asset I) under transmission System associated with System Strengthening in Southern Region-XIV in SR for tariff block 2009-14.
6.	31/TT/2014	PGCIL	Determination of Provisional Transmission Tariff of Asset(A)- Two nos of 63 MVAR 400 KV Line Reactor at 400 KV Balia (PG) Sub/Station (Extn) from DOCO(01.02.2014) to 31.03.2014 under Northern Region System Strengthening Scheme-XXIV (NRSS-XXIV) of Northern Region, for tariff block 2009-14 period in NR.
7.	36/TT/2014	PGCIL	Determination of Provisional Transmission Tariff from DOCO to 31.03.2014 for LILO of one Circuit of Neyveli- Trichy 400 KV Line at Nagapattinam PS (Asset-1) for initial arrangement which later shall be bypassed under Transmission System associated with ISGS Projects in Nagapattinam/Cuddalore Area of Tamil Nadu Part-A1(a) in SR for tariff block 2009-14.
8.	37/TT/2014	PGCIL	Determination of Provisional transmission Tariff from DOCO to 31.03.2014 for (A) Kurnool-Raichur 2nd 765 KV S/C line and extension of Kurnool 765 KV/400 KV & Raichur 765/400 KV Substation, (B) 1500MVA, 765/400 KV ICT#2 and 240 MVAR reactor along with the associated bays at 765/400 KV Nellore PS, (C) 1500 MVA, 765/400 ICT#3 and 240 MVAR bus reactor along with the associated bays at 765/400 KV Nellore PS under Common system associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region for tariff block 2009-14.
9.	38/TT/2014	PGCIL	Determination of Provisional Transmission Tariff for Assets associated with Transmission System for connectivity M.B. Power (M.P.) Limited in Western Region.
10.	39/TT/2014	PGCIL	Determination of Provisional Transmission Tariff from DOCO TO 31.03.2014 for tariff block 2009-14 for Extension of 765KV Aurangabad substation for 765KV S/C line bays under Line bay and reactor provision at Powergrid Substation associated with system strengthening for WR.
11.	40/TT/2014	PGCIL	Determination of Provisional Transmission Tariff from DOCO to 31.03.2014 for 765/400 KV, 1X1500MVA, ICT-1 at Dharmjaygarh S/s along with associated bays (Ant. DOCO 01.03.2014) under Supplementary Transmission Scheme of upcoming IPP Projects in Chhattisgarh in WR.
12.	44/TT/2014	PGCIL	Determination of Provisional Transmission Tariff for 1) 3X80MVAR Line Reactor with associated bays at Gwalior SS (DOCO: 01.02.2014) used as Bus Reactor till commissioning of 765KV Bina-Gwalior Ckt-3, 2) 3X80MVAR Line Reactor with associated bays at Bina SS (Ant. DOCO:01.03.2014) to be used as Bus Reactor till commissioning of 765kv Bina-Gwalior CKT-3, 3) 765KV S/C Bina-Gwalior Ckt-3 (Ant. DOCO:01.03.2014) under Transmission System for Phase-I Generation Projects in Orissa Part-C in WR.
13.	45/TT/2014	PGCIL	Determination of Provisional Transmission Tariff for 765 KV D/C Champa Pooling Station-Raipur Pooling Station Transmission

	14.	46/TT/2014	PGCIL	Line with associated bays at Raipur PS under Establishment of Pooling stations at Champa & Raigarh (near Tamnar (for IPP Generation Projects in Chhattisgarh (Set B/WR1-IPPB) in Western Region for tariff block 2009-14 period. Determination of Provisional Transmission Tariff of Assets (05 nos.) under Common scheme for 765 KV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in WR for tariff block 2009-14.
	15.	47/TT/2014	PGCIL	Determination of Provisional Transmission Tariff from DOCO to 31.03.2014 of Assets under Transmission system strengthening in Western part of WR for IPPS generation projects in Chhattisgarh (IPPD in WR)
	16.	48/TT/2014	PGCIL	Determination of Provisional Transmission Tariff for Assets under Transmission system for Phase – I Generation Projects in Orissa Part – B.
11.3.2014 Tuesday At 10:30 A.M.	1.	255/TT/2013	PGCIL	Transmission tariff for Installation of 400/220KV, 1*315MVA Transformer at Mapusa (ICT-III) S/S along with 2 nos 220 KV line bays under Augmentation of Transformer and Bays in WR.
	2.	86/TT/2012	PGCIL	Transmission Tariff for Sasan-Vindhyachal Pooling Transmission Line associated with Vindhyachal IV & Rihand III (1000 MW) Generation Project.
	3.	205/2009	PGCIL	Approval of incentive under Regulations-86 based on availability of transmission system of Western Region for the year 2008-09.
	4.	69/TT/2012	PGCIL	Transmission Tariff for Combined Assets-I+II: 400KV D/C Manesar-Neemrana Line along with associated bays and other assets under the Transmission System associated with NRSS-XV.
	5.	100/TT/2012	PGCIL	Transmission Tariff for Transmission assets (Group-2) associated with 765 kV system for Central Part of Northern Grid Part-II.
	6.	79/MP/2013	GMRKEL	Agreement between GMR Energy Limited and PTC India Limited for compensation due to Change in Law impacting revenues and costs during the Operating Period.
	7.	81/MP/2013	GMREL	Compensation due to Change in Law impacting revenues and costs during the Operating Period.
	8.	77/GT/2013	GMRKEL	Approval of tariff of Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited.
11.3.2014 Tuesday At 02:30 P.M. Public Hearing	1.	353/SM/2013	-	Public Hearing for determination of Benchmark Capital Cost Norm for Solar PV power projects and Solar Thermal power projects applicable during FY 2014-15.
	2.	354/SM/2013	-	Public Hearing for determination of generic levelled generation tariff for the FY 2014-15 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012.
13.3.2014 Thursday At 10:30 A.M.	1.	288/TT/2013	PGCIL	Transmission Tariff from DOCO TO 31.03.2014 for tariff block 2009-14 for LILO of 400 kv D/C Nathpa Jhakri- Nallagarh (Triple Snowbird) line at Rampur under transmission System associated with Rampur HEP in Northern Region.
	2.	I. A. No. 2/2014 in 252/GT/2013	JPPVL	Application for fixation of Provisional Tariff. (I. A. for grant of provisional tariff)

	3.	2/MP/2014	NLC	Claim of Kerala State Electricity Board regarding quantum of adjustment for Income Tax pursuant to the Order dated 20.09.2012 passed in Petition No 15 of 2010 by the Hon'ble Commission and Order dated 03.07.2013 in Appeal No 250 of 2012 passed by the Hon'ble Appellate Tribunal for Electricity. (On admission)
	4.	I. A. No. 1/2014 in 121/TL/2012	PNMTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009 with respect to transmission licence to Nagapattinm-Madhugiri Transmission Company Limited. (I. A. has been filed by Powergrid NM Transmission Ltd.)
	5.	52/MP/2014	VVL	Petition under Section 79(i) (f) of the Electricity Act, 2003 read with Regulation 8(7) of the CERC (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 with affidavit.
	6.	160/MP/2013	APCPL	Petition for Scheduling and Dispatch of electricity from the Indira Gandhi Super Thermal Power Project of the petitioner at Jhajjar.
	7.	159/MP/2013	APCPL	Petition under section 62,79 (1) (c) and (d) and other applicable provisions of the Electricity Act, 2003 read with chapter V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for revision of Unscheduled Interchange Accounts in respect of dispatch of electricity from the Indira Gandhi Super Thermal Power Project of Aravali Power Company Limited at Jhajjar.
	8.	2/RP/2014	SAIL	Petition under Section 94 of the Electricity Act, 2003 Read with regulations-103,111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order Dated 20.11.2013.
	9.	3/RP/2014	PGCIL	Review of order dated 14.11.2013 passed by Hon'ble Commission in Petition No. 57/TT/2012 in respect of determination of fees and charges for Unified Load Despatch & Communication Scheme (power grid portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Western Region for the period 2009-14 block.
	10.	331/SM/2013	Suo-Motu	Non compliance of CERC (Procedure, terms and condition for grant of transmission Licence and other related matters) regulations 2009.
	11.	68/MP/2013	NLC	Revision of pooled lignite price on account of inclusion of Mine-II Expn.
	12.	65/MP/2013	NLC	Increase in O&M expenses incurred by NLCs Mines on account of Wage Revision and pay revision to CISF in NLC Mines.
	13.	91/MP/2013	CSPDCL	Petition under section 79(1) (c) (k) read with Section 29(5) and section 142 of the Electricity Act, 2003.
	14.	153/MP/2013	PGCIL	Approval for execution of transmission system required in connection with grant of Connectivity to NCC Power Projects Limited.
18.3.2014 Tuesday At 10:30 A.M.	1.	250/GT/2013	NTPC	Approval of tariff of Simhadri -I (1000 MW) for the period from 01.04.2009 to 31.03.2014 after truing up exercise.
	2.	007/RP/2014	SLDC, APTRANSC O	Review of Order dated 19.12.2013 passed by the Hon'ble Commission in Petition No 263/MP/2012 of SLDC relating to maintaining and ensuring integrated secured grid operation in

				Southern Region in Terms of Regulation 5.2 of IEGC. (On admission)
	3.	13/MP/2014	NEEPCO	Petition for allowing recovery of energy Charge shortfall during the period of 2009-14 as well as the modification of design energy for the succeeding years for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO). (On admission)
	4.	001/TT/2014	PTCL	Petition for adoption of Tariff for the Transmission System to be established by the Petitioner awarded under a competitive bidding process.
	5.	321/TL/2013	PTCL	Petition for grant of Inter State transmission License to the Applicant.
	6.	302/MP/2013	SRLDC	Petition in the matter of Endangering the secured grid operation on Southern region (SR) through inadequate/ non-performance of Restricted Governor Mode Operation (RGMO)/ Free Governor Mode Operation (FGMO) with Manual Intervention (MI) and Non-compliance of Regulation 5.2(f), (g), (h), (i) of CERC (Indian Electricity Grid Code) Regulations 2010 read along with 5(2) of CERC (Indian Electricity Grid code) (First Amendment), Regulations 2012 by the Generators in Southern region.
	7.	187/MP/2013	SRLDC	Petition in respect of under injection of power by M/s Meenakshi Power Limited (MEPL), Nellore.
20.3.2014 Thursday At 10:30 A.M.	1.	111/TT/2012	PGCIL	Transmission Tariff for Neemrana-Sikar line in NRSSS-XVII.
	2.	1/2011	PGCIL	Approval under Regulations -86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2004 for final determination of the tariff for (i) LILO of 220kV Tankpur - Bareilly Transmission Line (ckt- II) at Sitarganj alongwith associated bays (ii) 220/132 kV ICT - I at Sitarganj along with associated bays under System Strengthening Scheme in Uttaranchal in Northern Region for 2004-09 tariff block – Remand back from APTEL reg.
	3.	117/2010	PGCIL	Approval of transmission tariff for 220/132 kV, 100 MVA ICT-II at Sitarganj along with associated bays under system strengthening scheme in Uttaranchal IN Northern Region for the period from 1.4.2009 to 31.3.2014 – Remand back from APTEL reg.
	4.	267/2010	PGCIL	Transmission tariff for Barh-Balia kV D/C (Quad) line under Transmission System associated with Barh- Generation Project (3x660MW) in Eastern Region from DOCO (1.07.2010) to 31.3.2014.
	5.	227/TT/2013	PGCIL	Revised transmission tariff for Barh - Balia 400 KV D/C (Quad) line along with associated bays at Balia S/s after approval of RCE under transmission System associated with Barh Generation Project (3X660 MW) in ER.
	6.	159/MP/2013	APCPL	Petition under section 62,79 (1) (c) and (d) and other applicable provisions of the Electricity Act, 2003 read with chapter V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for revision of Unscheduled Interchange Accounts in respect of dispatch of electricity from the Indira Gandhi Super Thermal Power Project of Aravali Power Company Limited at Jhajjar.
	7.	160/MP/2013	APCPL	Petition for Scheduling and Dispatch of electricity from the Indira Gandhi Super Thermal Power Project of the petitioner at Jhajjar.

	8.	I. A. No. 007/2014 in Petition No. 41/MP/2014	AREL	Interlocutory Application for stay.
	9.	I. A. No. 008/2014 in Petition No. 14/MP/2014	KVKEVPL	Interlocutory Application for stay.
	10.	I.A. No. 009/2014 in Petition No. 327/MP/2013	DSPL	Interlocutory Application for stay.
	11.	I.A. No. 10/2014 in Petition No. 42/MP/2014	CIAL	Interlocutory Application for stay.
	12.	I.A. No. 11/2014 in Petition No. 16/MP/2014	MEILGEL	Interlocutory Application for stay.
	13.	I.A. No. 12/2014 in Petition No. 313/MP/2013	RSTEPL	Interlocutory Application for stay.
25.3.2014 Tuesday At 10:30 A.M.	1.	293/MP/2013	JCL	Levy of back up supply charges and withholding of UI charges in violation of Central Electricity Regulatory Commission during the grant of inter-state open access.
	2.	15/SM/2012	Suo-Motu	Determination of Tariff of the Natural Inter-State transmission lines.
	3.	209/TT/2013	HPPTCL	Transmission tariff for Asset 220 KV D/C Kunihar-Panchkula Transmission line associated with 220 KV system for Northern Grid in NR.
	4.	210/TT/2013	HPPTCL	Transmission Tariff for Asset 220 KV D/C Majri-Khoderi Transmission line associated with 220 KV system for Northern Grid.
	5.	211/TT/2013	HPPTCL	Transmission Tariff for Asset 220 KV D/C Jassore- Ranjeet Sagar Dam Transmission line.
	6.	213/TT/2013	RRVPL	Transmission Tariff in respect of RVPN owned transmission lines/system connecting with other States and intervening transmission lines incidental to interstate transmission of electricity.
	7.	257/TT/2013	DVC	Transmission Tariff for natural interstate transmission lines as per the directive of the Hon'ble Commission vide its Order dated 25.04.2013 in Petition No 15/SM/2012.
	8.	259/TT/2013	WBSETCL	Transmission Tariff for 400 KV Single Circuit Kolaghat - Baripada transmission line (portion owned by WBSETCL) and 220 KV Single Circuit Santaldih - Chandil Transmission line (portion owned by WBSETCL) for the period from 01.04.2011 to 31.03.2014
	9.	256/TT/2013	MSETCL	Transmission Tariff in respect of Maharashtra State Electricity Transmission Company Limited. (MSETCL) CERC Order dated 14.03.2012 against Petition No 15/SM/2012, for inclusion in the POC transmission charges.

27.3.2014 Thursday At 10:30 A.M.	1.	I.A. No. 15/2014 in Petition No. 35/MP/2014	POSOCO	Interim Application seeking directions towards payment of demand raised by the Income Tax Authorities from PSDF.
	2.	107/TT/2013	PGCIL	Determination of Transmission tariff of Talcher-Kolar HVDC Bipole.
	3.	40/TT/2013	PGCIL	Determination of Transmission Tariff of 125 MV AR Bus Reactor alongwith associated bays at Patna and Ranchi S/s under ERSS-IV.
	4.	97/TT/2013	PGCIL	Determination of Transmission Tariff of 125 MVAR Bus Reactor along with associated bays at Roorkee Substation under NRSS-XXI.
	5.	95/TT/2012	PGCIL	Determination of tariff for Sasan-satna Ckt-1 TL initially charged at 400 KV level and other assets associated with Sasan UMPP TS.
	6.	39/TT/2013	PGCIL	Determination of Transmission Tariff from for spare ICT at Hissar and Spare ICT at Lucknow under Provision of Spare interconnecting transformers (ICTs).
	7.	8/RP/2014	PGCIL	Review of Order dated 23.12.2013 passed by this Hon'ble Commission in Petition NO: 62/TT/2012 in respect of determination of transmission Charges for Assets under WRSS-XI in Western Region for the period 2009-14 block.
	8.	294/TDL/2013	SECI	Application for grant of Inter-State Trading License for Category-III.
	9.	319/MP/2013	TPDDL	Petition seeking a declaration of COD declared by the generating company was illegal and not in accordance with the terms of the PPA and prudent utility practices. <i>(On admission)</i>
	10.	33/MP/2014	TPDDCL	Disputes arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the CERC (Terms and Conditions of Tariff) Regulations 2009. <i>(On admission)</i>
	11.	309/MP/2013	OTPC	Petition for removal of Cap Rate applied on infirm power injected by 726.6 (2X363.3) MW Palatana Combined Cycle Gas Based Power Project of ONGC Tripura Power Company Limited for the period from synchronization of Unit-I to the COD of the project.
	12.	9/MP/2014	IEX	For extension of time frame for compliance with regulation 19(1)(i) read with regulation 20 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 relating to maximum shareholding limits prescribed therein.
	13.	317/MP/2013	NPPL	Petition for the relinquishment of the long term open access under the Bulk Power transmission Agreement dated 07.06.2010 and return of bank guarantee.
	14.	62/MP/2013	KBUNL	Adjudication of disputes between the KBUNL and BSPHCL.
	15.	6/RP/2014	TSECL	Review Petition under Clause -12 (Power to Relax) on Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) regulations, 2014 effective from 17.02.2014.

Sd/-
(T. D. PANT)
Deputy Chief (Legal)
26.3.2014